

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:4844  
ANSWERED ON:26.08.2010  
FAST TRACK COURTS IN CHHATTISGARH  
Patle Kamla Devi

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Union Government has received any proposal from the Government of Chhattisgarh seeking allocation of funds for setting up of the fast track courts, family courts, construction of court and residential buildings and computerisation of district session courts;
- (b) if so, the details thereof;
- (c) the time by which the said amount is likely to be released?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LAW & JUSTICE (DR. M. VEERAPPA MOILY)

(a)to(c); Government provides financial assistance to States including Chhattisgarh for operation of Fast Track Courts. Grants have already been released to Chhattisgarh till 2009-10. Government has not received utilisation certificate from the State Government for the grant released during the year 2009-10.

A proposal for release of a grant of Rs. 30 lakh under plan for the year 2008-09 was received from the Government of Chhattisgarh for expenditure on construction of buildings of three Family Courts. A grant of Rs. 130 lakh was released to the Government of Chhattisgarh under plan from the year 2002 -03 to the year 2007-08 for construction of buildings of Family Courts. As per the scheme, the State Government had to provide at least a matching share. However, the Government of Chhattisgarh informed that an expenditure of Rs. 82.36 lakh only was incurred by the State Government upto the year 2008-09. Thus, further grant for construction of buildings of Family Courts can be released only after the State Government indicates the utilization of an amount of at least Rs. 260 lakh on construction of buildings of the Family Courts including the State share of at least Rs. 130 lakh.

Under Centrally Sponsored Scheme for Development of Infrastructure Facilities for the Judiciary, the Central Government releases grant to the States based on the requirement of funds projected by the States viz-a-viz resources available with the Central Government based on the allocation made by the Planning Commission. The States are required to provide at least a matching share.

During the year 2008-09, the Government of Chhattisgarh had projected a requirement of Rs. 49.28 crore against which a grant of Rs.7.22 crore was released. During the year 2009-10, against the requirement of Rs. 31.07 crore from the Government of Chhattisgarh, a grant of Rs. 9.05 crore was released.

Central Government is implementing a scheme for computerisation of District & Subordinate Courts in the country including Chhattisgarh which is being implemented by National Informatics Centre.